

[Shri K. Natwar Singh]

21st November, the IPKF will not open fire on its own initiative. It is hoped that the LTTE will use this opportunity to handover their arms and unequivocally support the Indo-Sri Lanka Agreement, in the larger interests of the Tamils of Sri Lanka, and do so during this period.

I am sure that all well-wishers of the Tamils of Sri Lanka will join me in urging the LTTE leadership not to let slip this opportunity to join the mainstream of political life and play an important part in the future democratic set-up.

On our part, we continue to be firm in our resolve to implement, in its totality, the Indo-Sri Lanka Agreement.

SHRI KADAMBUR JANARTHANAN (Tirunelveli) : Sir, on behalf of the Chief Minister of Tamil Nadu Dr. M.G. Ramachandran, I profoundly thank the Prime Minister and you from the bottom of our heart. Shanti Sena has really...

MR. DEPUTY-SPEAKER : There is no discussion on this now.

15.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-third Report

[Translation]

SHRIMATI USHA RANI TOMAR (Aligarh) : Mr. Deputy-Speaker, Sir, I beg to move :

"That this House do agree with the Forty-Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1987."

[English]

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1987."

The motion was adopted.

15.03 hrs.

HUMAN RESOURCES (UTILISATION) BILL*

[Translation]

SHRI SANTOSH KUMAR SINGH (Azamgarh) : Mr. Deputy-Speaker, Sir, I beg to move that leave be granted to introduce a Bill to provide for utilisation of human resources in the best interests of the nation and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for utilisation of human resources in the best interests of the nation and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI SANTOSH KUMAR SINGH : I introduce the Bill.

15.04 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of New Article 30 A)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SYED SHAHABUDDIN : I introduce the Bill.

ADMINISTRATIVE TRIBUNALS
(AMENDMENT) BILL*

(Insertion of New Section 2 A)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Administrative Tribunals Act, 1985.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Administrative Tribunals Act, 1985."

The motion was adopted.

SHRI K. RAMAMURTHY : I introduce the Bill.

15.05 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 276)

SHRI S.G. GHOLAP (Thane) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S.G. GHOLAP : I introduce the Bill.

RECOGNITION OF TRADE
UNIONS BILL*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees."

The motion was adopted.

PROF. MADHU DANAVATE : I introduce the Bill.

15.06 hrs.

BLIND PERSONS (EMPLOYMENT)
BILL*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto."

The motion was adopted.